

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 2728**

**TO BE ANSWERED ON THE 5<sup>TH</sup> AUGUST, 2025/ SARVANA 14, 1947 (SAKA)**

**DUAL CITIZENSHIP**

**2728. SHRI GURMEET SINGH MEET HAYER:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the Government has any proposal to grant dual citizenship to members of the Indian diaspora holding foreign nationality, particularly from the USA, UK, Canada or Australia and if so, the details thereof;**
- (b) whether the Ministry has studied models of dual nationality granted by other countries to strengthen diaspora engagement and if so, the details thereof; and**
- (c) whether the Government is open to expanding the existing Overseas Citizen of India (OCI) framework to include property rights, voting rights or simplified re-naturalization pathways for former Indian citizens, if so, the details thereof and if not, the reasons therefor?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI BANDI SANJAY KUMAR)**

**(a) & (b)**

**The provisions of Article 9 and 11 of the Constitution of India read with Section 9 of the Citizenship Act, 1955 do not allow dual citizenship.**

**(c)**

**No Sir. There is no proposal under consideration to expand the existing OCI framework to include property rights, voting rights or simplified re-naturalization pathways for former Indian citizens.**

\*\*\*\*\*